

Assault on doctors and paramedics

1815. SHRI SANJAY RAUT: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that medical fraternity is very disturbed and concerned about the rising incidents of physical violence and assault/attack on doctors and their staff, clinical establishments, etc.;

(b) if so, Government's response thereto;

(c) whether Government is seriously considering to bring new stringent law on prevention of violence against doctors while on work and duty;

(d) if so, the details thereof; and

(e) the details of steps taken or proposed to be taken by Government for improving doctor patient relations?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI ASHWINI KUMAR CHOUBEY): (a) and (b) Yes, incidents of strike by doctors because of alleged assault on doctors on duty in various parts of the Country have come to the notice of the Government.

As per Constitutional provisions, 'Health' and 'Law and Order' are State subjects. Therefore, the concerned State/UT Government are required to take measures to prevent such incidents under the appropriate legal framework applicable in the respective State/UT. Details of such cases is not maintained centrally.

(c) to (e) Government has constituted a Committee to examine various aspects of a uniform legislative framework to prevent assault on clinical establishments and doctors on duty.

Doctors leaving AIIMS, Delhi

†1816. SHRI RAKESH SINHA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the total number of the super specialist doctors in the All India Institute of Medical Sciences (AIIMS), Delhi;

(b) whether the doctors have moved towards the private hospitals after leaving the AIIMS in last three years, if so, the total number of such doctors; and

(c) the levels at which the efforts are being made by Government to retain these doctors at AIIMS?

† Original notice of the question was received in Hindi.